

(d) if so, what are the steps, Government have taken to ensure that the method and selection of appointment is fair?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Only one vacancy of Assistant Provident Fund Commissioner has been advertised recently.

(b) Qualifications for the post of Assistant Commissioner as laid down in the Coal Mines Provident Fund (Staff & Conditions of Service) Regulations 1964 are as under :—

(i) Age—Below 40 years, (ii)

Essential Qualifications :

(a) Graduate of a recognised University with good academic record.

(b) 5 years experience in a responsible capacity in a Government local authority, statutory organisation or commercial organisation of repute.

(iii) Desirable Qualifications—

(a) Master's Degree or Degree in Law.

(b) Experience of Administration, Law or Accounts.

108 applications have been received in response to the advertisement.

(iv) Criterion for Selection— Merit as determined by a Selection Committee set up by the Government.

(c) No such complaints have been received.

(d) Does not arise.

**CHARGES AGAINST THE OFFICIALS OF REHABILITATION DEPARTMENT**

363. SHRI BHOLA PRASAD : SHRI BHUPESH GUPTA : DR. Z. A. AHMAD : SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of LABOUR AND REHABILITATION be pleased to state;

(a) whether certain charges of corruption against a number of officials working in the Rehabilitation Department were referred to the Central Vigilance Commission for investigation some time back;

(b) if so, whether the Commission had asked for explanations of the concerned officials through the Department;

(c) whether it is a fact that even after the lapse of three years, the Commission has not been provided with the said explanations; and

(d) if so, the reasons for the long delay in forwarding the officials' explanations to the Commission?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir. The cases were referred to Central Vigilance Commission for advice and not for investigation.

(b) Yes, Sir.

(c) Explanations of the officers concerned have since been forwarded to the Central Vigilance Commission.

(d) The delay was partly due to the time taken by the officers concerned in submitting their explanations and partly due to the time taken by the Department in examining those explanations with reference to the relevant files.

**REPORT OF THE COMMITTEE ON AUTOMATION**

364. SHRI PRANAB KUMAR

MUKHERJEE : SHRI

SITARAM KESRI : SHRI

SHRAMLAL GUPTA : SHRI

BALACHANDRA

MENON:

SHRI SANAT KUMAR

RAHA : SHRI N. K. KRISHNAN :

SHRIMATI LAKSHMI KUMARI

CHUNDAWAT : SHRI K. P. SINGH

DEO : Will the Minister of LABOUR

AND REHABILITATION be pleased

to state :

(a) whether the report of the Committee on automation headed by

Mr. V. M. Dandekar has since submitted its report; and

(b) if so, whether any action has been taken by Government on the said report and what are the salient features of the report?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Yes, Sir.

(b) The Report is under examination by the Government. Copies of the Report have been supplied to the Parliament Library.

**POWER SUBSIDY TO MINI-STEEL PLANTS**

365. SHRI BALACHANDRA ME-NON : SHRI BHUPESH GUPTA :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government are considering a proposal to give power subsidy to the mini-steel plants for developing indigenous technology sponge iron; and

(b) if so, to what extent the power supply will be subsidised?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : (a) No, Sir.

(c) Does not arise.

**EXODUS OF REFUGEES FROM DANDAKARANYA**

366. SHRI PRANAB KUMAR MUKHERJEE: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the recent mass exodus of refugees from Dandakaranya to Bangla Desh was due to discrimination being made by Government between the refugees and the local inhabitants in regard to : —

(i) distribution of irrigated lands, (ii) granting of ownership of land; and

(b) if so, what measures Government have since taken to remove the discrimination?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) No, Sir.

(b) Does not arise.

**INCREASE IN IMPORT QUOTA OF STEEL**

367. SHRI PRANAB KUMAR MUKHERJEE : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government have taken any decision to increase the quota of import of steel in the current year; and

(b) if so, what are the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : (a) and (b) No quota of steel import is fixed. Quantum of steel import depends upon the demand and indigenous availability of various qualities of steel and the availability of foreign exchange. Import licences are given to the Actual Users/Canalising agencies in accordance with the Import Trade Control Policy. Certain non-canalised items are also imported in bulk from time to time to meet the requirements of certain Government Departments. Public Sector undertakings, Small Scale Industries, Export Engineering Industries, etc.

**EMPLOYMENT TO ENGINEERING GRADUATES**

368. SHRI SITARAM JAIPURIA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of engineering graduates who have got themselves employed in different fields during the last three years;

(b) whether Government have also collected the figure of self-employed graduate engineers during said period;